

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**EXECUTION PETITION NO. 01 OF 2018 IN**  
**APPEAL NO. 138 OF 2013**

**Dated: 13<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s T. T. Industries** ..... **Petitioner(s)**  
**Versus**  
**Tamil Nadu Generation and Distribution Corporation Ltd. .... Respondent(s)**  
**&Anr.**

Counsel for the Petitioner(s) : --

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

**ORDER**

The learned counsel appearing for the first Respondent prays for another three weeks' time to file his reply. The submission made by him is placed on record. He is permitted to file the reply on or before 10-8-2018 after serving copy on the other side.

The learned counsel for the Petitioner is directed to serve a copy of the entire Execution Petition Paper Book to the Respondents immediately.

List this matter on **17-8-2018**.

**(S. D. Dubey)**  
**Technical Member**  
*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**